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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 260/00310 OF 2014
Cuttack, this the 6th day of May, 2014

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)

.....

Mukunda Khillo,
aged about 55 years,
S/o. Dhanurjaya Khilla,
Vill-Doraput, P.s-Similiguda,
Dist-Koraput,
Working as Temporary Status Worker in CCBF,
Sunabeda, Koraput.

.....Applicant

Advocate(s)..... M/s. S. Behera, S.L.Choudhury.

VERSUS

Union of India represented through

1. Secretary, Ministry of Agriculture,
Department of Animal Husbandry,
Dairy & Fisheries,
New Delhi.
2. The Director,
Central Cattle Breeding Farm,
PO-Sunabeda, Dist-Koraput.

..... Respondents

Advocate(s)..... S.B. Jena

ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. S. Behera, Learned Counsel for the applicant, and
Mr. S. B. Jena, Ld. Addl. CGSC appearing for the Respondents, and
perused the materials placed on record.

Alka

2. The applicant, who is working as Temporary Status worker since 16.04.1976, has filed this O.A. for a direction to the Respondents to correct his date of birth as 09.07.1959 instead of 21.06.1954. He submits that due to his date of birth as recorded in the service book, i.e. 21.06.1954, he will be forced to retire prematurely on June, 2014. Mr. Behera, Ld. Counsel for the applicant submitted that though the applicant has made several representations before the authorities putting forth his grievance, no heed has been paid on the same. He further submitted that on a legal notice issued by the applicant, he has been informed vide Annexure-5 dated 18.03.2014 that at the fag end of his service demand for correction of date of birth seems to be an afterthought and with malicious intention. Having received the said reply, applicant approached Respondent No. 2 in a detailed representation dt. 09.04.2014 (Annexure-6), however, he submits that till date he has not received any reply from the authorities.

3. Mr. S. B. Jena, Ld. ACGSC appearing for the Respondents, has no immediate instruction whether any such representation has been filed by the applicant, and if so, the status thereof.

4. Taking into account the submissions made by Ld. Counsel for both the sides and the fact as stated by Ld. Counsel for the applicant that the representation of the applicant preferred as at Annexure-6 is still pending, without going into the merit of this case, we dispose of this O.A. directing Respondent No.2 to consider the representation and pass a reasoned and speaking order under intimation to the applicant within a period of 30 days from the date of receipt of a copy of this order. If the aforesaid representation has already been considered and disposed of by the



Respondents then a copy thereof be communicated to the applicant within a period of two weeks from the communication of the order.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

6. As agreed to by Ld. Counsel for both the sides, copy of this O.A., along with the copy of this order, be transmitted to Respondent No. 2 by Speed Post at the cost of the applicant, for which Mr. Behera, Ld. Counsel for the applicant, undertakes to furnish the postal requisites by 08.05.2014.


(R.C.MISRA)
MEMBER (Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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